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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.2082/91

New Delhi this the 26th day of March, 1996.

Hon'ble Sh. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Ex. Ct. Asha Ram,  
No.871/P, Delhi Police,  
S/o Sh. Dharam Singh,  
R/o Village Khasi Sanwal,  
P.O. Phoghat,  
Distt. Bhiwani,  
Haryana. ....Applicant

(By Advocate Sh. Shankar Raju)

Versus

1. Delhi Administration,  
through the Secretary,  
Rajpur Road,  
Delhi.
2. Commissioner of Police,  
Delhi Police Headquarters,  
I.P. Estate,  
New Delhi.
3. Additional Commissioner of Police,  
(Operations), Delhi. ....Respondents

(By Advocate Sh. Amresh Mathur)

ORDER (Oral)  
(Hon'ble Mr. S.R. Adige)

We have heard the learned counsel for the applicant Sh. Shankar Raju and the learned counsel for the respondents Sh. Amresh Mathur.

2. By our order dated 4.1.96, this OA has been directed to be listed for further hearing, in the light of the Supreme Court's judgement in Kishan Lal vs. State of Jammu & Kashmir - 1994 (27) ATC 590.

3. In this connection, ~~respondents~~<sup>applicant's</sup> counsel Sh. Shankar Raju has invited our attention to the letter from the Deputy Commissioner of Police

the period from the date of the applicant's dismissal till his date of reinstatement is to be treated in accordance with rules and instructions on the subject. No costs.

*Akedark*  
(Dr. A. Vedavalli)

Member(J)

*Adige*  
(S.R. Adige)  
Member(A)

'Sanju'